166	Written Answers to 2	[RAJYA SABHA]	Unstarred Questions	
1			4	5
28.	Punjab	268	277	282
29.	Rajasthan	2477	2731	3492
30.	Sikkim	218	226	342
31.	Tamil Nadu	1813	1855	2504
32.	Tripura	292	NR	299
33.	Uttar Pradesh	3597	3136	NR
34.	Uttarakhand	414	431	554
35.	West Bengal	11092	11527	15835
	Total	67195	68227	76896

NOTE: Statement is prepared on the basis of data received from state crime records bureau.

Data not yet received from states has been indicated as 'NR'

Registration of births and deaths

837. SHRI ISHWAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that nearly 25 per cent of the children born in India are not registered at birth;
- (b) if so, whether the United Nations Children's Fund (UNICEF) 2012 report also revealed that 59 per cent of births in urban India and 35 per cent in rural India are only registered;
- (c) if so, whether the Compulsory Registration of Births and Deaths Act has completely failed to check such unregistered births; and
- (d) if so, the latest strategy to be adopted to ensure that every citizen at the time of birth or after death is properly registered?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir. Approximately 25 per cent of the births are not being registered in India. The level of registration of birth in India is 74.5 and 77.5 per cent respectively for the year 2007 and 2008.

- (b) Yes, Sir. UNICEF Report on "The State of the World's Children, 2012" reveals that 59% of the birth in urban India and 35% in rural India are registered.
- (c) No, Sir. The level of registration of birth in India is increasing year by year and the level of registration of births has increased to 77.5 per cent in 2008 from 56.2 percent in 2000.

^{*} Figures are provisional

- (d) The measures being taken to improve the registration system in India are:
- Office of RGI has intensified publicity campaigns on the need and importance of registration of births and deaths through electronic and printmedia at the central level.
- Under the scheme of central assistance to States, the financial assistance is provided to States/UTs for-
 - (i) Publicity and advertisement through Information Education Communication (IEC) activities;
 - (ii) Training of Registration Functionaries &
 - (iii) Providing infrastructural support in terms of staff, computers, etc.
- Launched National Campaign for birth registration.
- Instructions have been issued to ensure cent per cent registration of institutional events to all States/UTs.

Strengthening Security in VVIP areas in Delhi

838. SHRI UPENDRA KUSHWAHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a terror attack on an Israeli embassy car in the high security area close to Prime Minister's official residence has taken place on 13th February, 2012;
- (b) whether magnet bomb has been used in the attack for the first time in India;
- (c) whether the said terror attack is the failure of intelligence agencies and Delhi Police;
- (d) the measures taken to strengthen security arrangements in VVIP areas in Delhi; and
- (e) whether there is any proposal to install CCTV cameras at strategic locations in VVIP areas and other prominent places in Delhi and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) A bomb explosion took place in an Israeli Embassy car on 13.02.2012 near the crossing of Aurangzeb Road and Race Course Road in New Delhi. The matter is being investigated by Delhi Police.

(d) and (e) Security arrangements in VVIP areas in Delhi, including areas where most of the diplomatic missions and residences of foreign diplomats are located, are